

PUBLIC DEBT RULES

Shri T. T. Krishnamachari: I beg to lay on the Table, under sub-section (3) of section 28 of the Public Debt Act, 1944, a copy of the Public Debt Rules, 1946 as amended up to date. [Placed in Library. See No. LT-342/57]

AMENDMENTS TO DISPLACED PERSONS
(COMPENSATION AND REHABILITATION)
RULES

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar) on behalf of **Shri Mehr Chand Khanna:** I beg to re-lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No. S.R.O. 2515/R/Amdt/XVII, dated the 3rd August, 1957, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No. LT-343/57]

Shri P. S. Naskar: I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No. SRO 3062/R/Amdt/XVIII, dated the 28th September, 1957, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No. LT-344/57]

AMENDMENTS TO THE KHADI AND
VILLAGE INDUSTRIES COMMISSION
RULES

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956, a copy each of the following Notifications making certain amendments to the Khadi and Village Industries Commission Rules, 1957:—

(1) SRO 3051, dated the 28th September, 1957.

(2) SRO 3333, dated the 19th October, 1957.

(3) SRO 3536, dated the 9th November, 1957.

[Placed in Library. See No. LT-345/57]

AMENDMENT TO RUBBER RULES

Shri Kanungo: I beg to lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947, a copy of the Notification No. SRO 3329, dated the 19th October, 1957, making certain further amendment to the Rubber Rules, 1955. [Placed in Library. See No. LT-346/57]

PATASKAR REPORTS ON THE ANDHRA
PRADESH—MADRAS BORDER DISPUTE

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the two Reports by Shri H. V. Pataskar on the border dispute between the States of Andhra Pradesh and Madras in pursuance of an assurance given on the 12th September, 1957 in reply to Starred Question No. 1724 regarding Madras-Andhra Border dispute. [Placed in Library. See No. LT-347/57]

ANNUAL REPORT OF NATIONAL INDUS-
TRIAL DEVELOPMENT CORPORATION

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Board of Directors of the National Industrial Development Corporation (Private) Limited along with the Audited Accounts of the Corporation for the year ended the 31st December, 1956. [Placed in Library. See No. LT-348/57]

COAL MINES REGULATIONS

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy of the Coal Mines Regulations, 1957, published in the Notification No. SRO 3419, dated the 24th October, 1957. [Placed in Library. See No. LT-349/57]